

ITEM NO.1711

COURT NO.9

SECTION III

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

MISCELLANEOUS APPLICATION DIARY NO. 21284/2024

DABHI BALWANTSINH VISAJI

APPLICANT/APELLANT

VERSUS

SPECIAL LAND ACQUISITION OFFICER & ANR.

RESPONDENT

(IA No. 111277/2024 - CONDONATION OF DELAY IN FILING APPLICATION FOR RESTORATION, IA No. 111278/2024 - EXEMPTION FROM FILING O.T., IA No. 111275/2024 - RESTORATION)

Date : 31-07-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANDEEP MEHTA  
[IN CHAMBER]

For Petitioner(s) Mr. Purvish Jitendra Malkan, AOR  
Mr. Neelkamal Mishra, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following  
O R D E R

1. Civil Appeal Nos. 717-718/2013 preferred on behalf of the appellant were dismissed on account of the non-appearance of the erstwhile counsel. An application for restoration of the appeals has been filed with a plea that Mr. Jatin Zaveri, learned Advocate representing the appellant, had expired and the notice for alternative arrangement could not be served upon the appellant.

2. In this view of the matter, IA No. 111277/2024 seeking condonation of delay is allowed and as a result, IA No. 111275/2024 seeking restoration of the Civil Appeals is also allowed.
3. Civil Appeals shall stand restored to their original number.
4. Miscellaneous application is disposed of.

**(POOJA SHARMA)**  
**COURT MASTER (SH)**

**(DIVYA BABBAR)**  
**COURT MASTER (NSH)**